

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/01539/2015

Date of order : 16.10.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

SYED ABDUL BASIR

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.K.Bairagi, counsel

For the respondents : Mr.B.L.Gangopadhyay, counsel

O R D E R

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. It is noticed that the application made by the applicant seeking employment in the Railways as a land-loser has not been disposed of till date.

The applicant seeks benefits of the orders dated 13.8.15 passed in OA 350/01094/2015, 2.3.15 passed in OA 350/00032/2015 and 21.4.15 passed in OA 350/00526/2015. Ld. Counsel for the applicant submits that the applicant will be satisfied if a direction is given to the respondent authorities to consider the claim properly in accordance with law and pass an appropriate order within a time frame.

3. Ld. Counsel for the respondents does not object to such consideration.

4. In such view of the matter the OA is disposed of with a direction upon the respondent No.1 or any other competent authority to look into the grievance of the ^{applicant p.l} ~~matter and~~ consider the application in accordance with law and pass appropriate reasoned and speaking order within three months from the date of receipt of the copy of this order.

5. It is made clear that I have not gone into the merits of the case.
6. All points are kept open for consideration by the respondents.
7. The OA is accordingly disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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